



The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY.

CUTTACK, FRIDAY, JUNE 5, 1942.

DEVELOPMENT DEPARTMENT.

NOTIFICATION.

The 30th May 1942.

No. 2776-D.(C).—Notification No. Econ. Ad. (P.C.) 550/42, dated the 21st May 1942, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

FOODGRAINS CONTROL ORDER

New Delhi, 21st May 1942.

No. Econ. Ad. (P.C.) 550/42.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Foodgrains Control Order, 1942.

(2) It extends to the whole of British India, but shall come into force in any Province only on such date as the Provincial Government may by notification in the official Gazette appoint in this behalf.

2. In this Order, unless there is anything repugnant in the subject or context,—

(a) "foodgrain" means such one or more of the commodities specified in the First Schedule to this Order as the Provincial Government may from time to time by notification in the official Gazette declare to be a foodgrain to which this Order applies;

(b) "Form" means a form as set forth in the Second Schedule to this Order;

(c) "purchase in wholesale quantities" means purchase in quantities exceeding 20 maunds in any one transaction, and includes purchase by any person on behalf of another as a commission agent or as an *arhatiya*;

(d) "sale in wholesale quantities" means sale in quantities exceeding 20 maunds in any one transaction, and includes sale by any person on behalf of another as a commission agent or as an *arhatiya*.

3. No person shall engage in any undertaking which involves the purchase, sale, or storage for sale, in wholesale quantities of any foodgrain except under and in accordance with a licence issued in that behalf by the Provincial Government:

Provided that, if in any Province other legal provision exists for the licensing of persons engaged in any such undertaking as aforesaid, the Provincial Government may by notification in the official Gazette direct that licences for the time being in force issued under that provision shall be deemed for all the purposes of this Order to be licences issued thereunder.

4. Licences issued under this Order shall be in Form A, and shall specify—

(a) the foodgrain or foodgrains in which the licensee may deal;

(b) the place or places at which the licensee may carry on the licensed undertaking.

5. Applications for licences under this Order shall be made in Form B to the Provincial Government or to an officer authorised by the Provincial Government in this behalf.

6. No person being the holder of a licence issued, or deemed to be issued, under this Order shall contravene any of the conditions mentioned in Form A; and if any such person contravenes any of the said conditions, then without prejudice to any other action that may be taken against him, his licence may be cancelled by order of the Provincial Government.

7. Any officer authorised by the Wheat Commissioner for India or the Provincial Government in this behalf may enter upon and inspect any premises in which he has reason to believe that the purchase, sale, or storage for sale, in wholesale quantities of any foodgrain is taking place contrary to the provisions of this Order.

8. Nothing in this Order shall apply to the sale or storage for sale by any person of any foodgrain produced by himself or by his tenant.

THE FIRST SCHEDULE.

[See clause 2 (a).]

1. Wheat and wheat products (including *ata*, *maida*, *rawa*, *suji* and bran).
2. Rice in the husk (paddy).
3. Rice, husked.
4. Maize.
5. Jowar.
6. Bajra.
7. Gram, any variety.
8. Barley.

THE SECOND SCHEDULE.

Forms.

FORM A.

(See clause 4.)

No. _____

THE FOODGRAINS CONTROL ORDER, 1942.

Licence for purchase, sale, or storage for sale, in wholesale quantities of foodgrains.

(Free of all fee)

Subject to the provisions of the Foodgrains Control Order, 1942, and to the terms and conditions of this licence,.....
.....is/are hereby authorised to purchase, sell, or store for sale, in wholesale quantities all or any of the under-mentioned foodgrains:—

2. The licensee shall carry on the aforesaid business at the following place(s):—
.....
.....

3. The licensee shall maintain a register of daily accounts for each of the foodgrains mentioned in paragraph 1 showing correctly—

- (a) the opening stock on each day;
- (b) the quantities received on each day showing the place of origin;

(c) the quantities delivered or otherwise removed on each day showing the places of destination if consigned to places outside the district; and

(d) the closing stock on each day.

4. The licensee shall, in respect of each of the foodgrains mentioned in paragraph 1, submit to the District Magistrate so as to reach him not later than the fifteenth day of each month, a true return in Form C of the Second Schedule to the Foodgrains Control Order, 1942 of stocks, receipts and deliveries of the foodgrain during the preceding month.

5. The licensee shall not in one transaction, sell any of the foodgrains mentioned in paragraph 1—

(i) in quantities exceeding 20 maunds to any person who does not hold a licence therefor under the Foodgrains Control Order, 1942, nor is otherwise authorised to purchase the foodgrain in wholesale quantities; or

(ii) in quantities exceeding 2 maunds to any person who is not a *bona fide* retail dealer or miller.

6. The licensee shall issue to every customer a correct receipt or invoice as the case may be giving his own name, address and licence number, the name, address and licence number (if any) of the customer, the date of transaction, the quantity sold, the price per maund and the total amount charged, and shall keep a duplicate of the same to be available for inspection on demand by any authorised officer of Government.

7. The licensee shall prominently display at each of the places mentioned in paragraph 2 a correct list written in the language of the locality, of the prices of all foodgrains in which he deals.

8. The licensee shall give all facilities at all reasonable times to any authorised officer of Government for the inspection of his stocks and accounts at any shop, godown or other place used by him for the storage or sale of any of the foodgrains mentioned in paragraph 1 and for the taking of samples of such foodgrain for examination.

9. The licensee shall comply with any directions that may be given to him by the Provincial Government in regard to the purchase, sale, or storage for sale, of any of the foodgrains mentioned in paragraph 1.

.....
Signature of the officer issuing the licence.

Dated the.....194 .

Note.—The licensee's attention is drawn to clause 6 of the Foodgrains Control Order, 1942, which reads:—

No person being the holder of a licence issued, or deemed to be issued, under this Order shall contravene any of the conditions mentioned in Form A; and if any such person contravenes any of the said conditions, then without prejudice to any other action that may be taken against him, his licence may be cancelled by order of the Provincial Government.

FORM B.
(See Clause 5.)

1. Applicant's name
2. Do. profession
3. Do. residence
4. Situation of applicant's place of business with particulars as to No. of house, Mohalla, town or village and Police Station and District
5. How long the applicant has been trading in foodgrains (particulars to be given for each foodgrain)
6. Quantities of foodgrains handled annually during the past 3 years
7. Names of foodgrains in respect of which licence is required
8. Income-tax paid in 1939-40
- Do. 1940-41

I declare that the following quantities of the foodgrains specified above are in my possession this day and are held at the places noted against them:—

I have carefully read the conditions of licence given in Form A of the Second Schedule to the Foodgrains Control Order, 1942, and I agree to abide by them.

(a) * I have not previously applied for such licence in this district for any of the foodgrains specified in para. 7 above.

(b) * I applied for such licence in this district for.....on.....and/was not granted a licence on.....

* Strike out the words which are not applicable.

Dated Signature of Applicant
District:

FORM C.

(See paragraph 4 of the Form A.)

Return of stocks, receipts and deliveries of* for the month of.....1942.

Name..... Licence No.....

Address.....

Particulars.		Quantity in maunds.	Remarks, if any.
1. Stock at the beginning of the month.			
2. Quantities received during the month.			
(a) from other licensees:—			
Licence Number	District of origin		
Do.	Do.		
Do.	Do.		
Total quantity received from other licensees.			
(b) from producers or other persons not holding a licence:—			
	District of origin		
	Do.		
Total quantity received from producers or other persons not holding a licence.	Do.		

* The name of the foodgrain.

